

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) to (d) The information is being collected and will be laid on the Table of the House.

Welfare of destitute children and women

598. SHRI ANANTA SETHI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government have any scheme for the welfare of destitute children and women;

(b) if so, the details thereof; and

(c) the assistance extended by Government for implementation of the aforesaid scheme during the last three years, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) Yes, sir.

(b) and (c) The Ministry of Social Justice & Empowerment is implementing the following schemes for the welfare of destitute children;

(i) An Integrated Programme for Street Children; and

(ii) A Programme for Juvenile Justice.

Under the scheme mentioned at (i) above, upto 90% financial assistance is provided to eligible Non Governmental Organisations (NGOs) for establishing drop in shelters for children without homes and family ties namely Street Children and children especially vulnerable to abuse and exploitation such as children of sex workers and children of pavement dwellers. Under the scheme at (ii) above, meant for neglected and delinquent juvenils, upto 50% financial assistance is provided to State Government for construction and maintenance of Observation Homes, Juvenile Homes, Special Homes and After Care Homes established under the Juvenile Justice Act, 1986. The State-wise details of assistance extended to NGOs and State Governments under the aforesaid two schemes during the last three years is given in the enclosed Statement I and II.

We have no scheme for destitute women. However, an effort has been made by the Ministry of Social Justice and Empowerment to alleviate the sufferings of special category such as widows of Vrindavan by extending assistance to Guild of service an NGO to set up a home. A grant of Rs. 5.82 lakhs has been released during 1998-99.

Statement-I

Grant in aid released during the years 1996-97, 1997-98 and 1998-99 under the scheme of "An Integrated Programme for Street Children" (Rs. In Lakhs)

Sl.No.	State/UT	Grant-in-aid released during the years		
		1996-97	1997-98	1998-99
1.	Andhra Pradesh	9.00	14.06	51.42
2.	Assam	10.75	6.10	5.58
3.	Bihar	—	—	2.00
4.	Gujarat	31.87	28.73	55.77
5.	Karnataka	14.28	11.78	7.19
6.	Kerala	9.42	12.91	6.56
7.	Madhya Pradesh	13.30	—	6.71
8.	Maharashtra	26.34	13.61	45.77
9.	Manipur	10.40	7.05	3.52
10.	Mizoram	2.38	6.74	—

Sl.No. State/UT	Grant-in-aid released during the years		
	1996-97	1997-98	1998-99
11. Orissa	—	5.67	5.11
12. Rajasthan	16.09	17.63	14.79
13. Tamil Nadu	43.35	44.57	61.69
14. Uttar Pradesh	30.57	14.41	37.82
15. West Bengal	91.20	135.49	150.58
16. Delhi	31.34	28.19	50.60
17. Punjab	—	0.58	7.05
18. J&K	—	—	2.16
TOTAL	340.29	347.52	514.32

Statement-II

Statewise grant-in-aid released during the years 1996-97, 1997-98 and 1998-99 under the scheme of "A Programme for Juvenile Justice"

(Rs. In Lakhs)

Sl.No. State/UT	Grant-in-aid released during the years		
	1996-97	1997-98	1998-99
1. Andhra Pradesh	—	—	94.48
2. Arunachal Pradesh	—	—	—

Sl.No.	State/UT	Grant-in-aid released during the years		
		1996-97	1997-98	1998-99
3.	Assam	17.30	—	15.83
4.	Bihar	—	—	143.89
5.	Goa	0.81	—	—
6.	Gujarat	—	—	167.81
7.	Haryana	6.46	8.52	26.02
8.	Himachal Pradesh	—	—	—
9.	Jammu & Kashmir	—	—	—
10.	Karnataka	25.00	2.38	31.23
11.	Kerala	23.53	20.97	48.63
12.	Madhya Pradesh	—	—	88.69
13.	Maharashtra	61.25	341.58	161.76
14.	Manipur	3.08	—	—
15.	Meghalaya	2.77	2.82	2.93
16.	Mizoram	2.87	2.03	6.70
17.	Nagaland	2.52	3.00	3.45

Sl.No.	State/UT	Grant-in-aid released during the years		
		1996-97	1997-98	1998-99
18.	Orissa	14.79	—	—
19.	Punjab	15.56	15.56	23.68
20.	Rajasthan	11.95	8.18	9.31
21.	Sikkim	—	—	5.15
22.	Tamil Nadu	8.11	2.73	79.43
23.	Tripura	—	5.00	—
24.	Uttar Pradesh	—	—	276.01
25.	West Bengal	75.00	18.33	—
26.	Andaman & Nicobar Islands	—	—	—
27.	Chandigarh	—	—	—
28.	Dadra & Nagar Haveli	—	—	—
29.	Daman & Diu	—	—	—
30.	Delhi	29.00	—	10.00

Sl.No. State/UT	Grant-in-aid released during the years		
	1996-97	1997-98	1998-99
31. Lakshadweep	—	—	—
32. Pondicherry	—	—	—
TOTAL	300.00	431.10	1195.00

Credit flow to the Minorities from NMDFC

599. SHRI K. RAHMAN KHAN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) how much funds have been provided by the National Minorities Development and Financial Corporation to Karnataka, so far;

(b) what is the credit flow to the minorities from the banks under the schemes of the National Minorities Development and Finance Corporation in the country, State-wise; and

(c) whether Government are aware that the banks are not funding the schemes of the Corporation; and

(d) if so, the steps Government propose to take to ensure that there is proper credit flow to the minorities?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) Till 30.11.99, National Minorities Development and Finance Corporation (NMDFC) has disbursed an amount of Rs. 1551.79 lakhs to Karnataka.

(b) Banks are generally involved in NMDFC's Margin Money Scheme. In his scheme, the Banks contribution is normally of the order of 60% of the unit cost. NMDFC contributes 25%, while the SCA and beneficiary contribute 10% and 5% respectively. The States of Andhra Pradesh, Himachal Pradesh and Karnataka have implemented Margin Money Scheme of NMDFC so far and the